

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 28/82-ALC4/2011 MEETING DATE : 11.10.2011

The Meeting No.28/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 11.10.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Dr. Nitin Kr. Jain, Scientist D, Department of Bio-technology
2. Shri V.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
3. Shri S.S. Bose, Sr. D.O., DIPP
4. Shri Pramod Bharti, Asstt. Director, DC(MSME)
5. Shri Jasbir Singh, Consultant, Department of C&PC
6. Shri D.N. Mathur, Consultant, Department of Pharmaceuticals
7. Shri D. Dwarkanath, Dy. DGFT
8. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.27/82 dated 04.10.2011 were ratified by the Committee.

Case No.B-306	M/S Emcure Pharma Ltd.
Norms Committee Meeting No.28/AM12	F.No.01/82/050/01419/AM11/DES-III F.No.01/82/050/01599/AM11/DES-III F.No.01/82/050/00246/AM11/DES-III
Meeting Date:11.10.2011	RA F.No.31/24/040/00174/AM11 RA F.No.31/24/040/00068/AM11 RA F.No.31/24/040/00045/AM11
Adv.lic.No.3110045645 dated 26.11.2010 Adv.lic.No.3110044134 dated 25.07.2010 Adv.lic.No.3110038975 dated 24.06.2009	
Committee considered case as per agenda. Shri V.H. Sathe, Sr. Vice President-Manufacturing, Shri T.V. Subramaniam, Sr. Vice president (Commercial) and Shri Narendra Adawadkar, Asstt. General Manager-Excise of the company appeared before the Committee and explained the case. They explained that due to overfill, their consumption is on higher side. The representative of Department of Pharmaceuticals informed the Committee and the firm has already been allowed 10% wastage which covers overfill and other losses. Thereafter, the representatives of the firm informed the Committee that against advance authorization No.3110038975 dated 24.06.2009, the quantity of Fomepizole has been allowed to the extent of 1.575 mg/vial of 1.5 ml which should be revised as 1.65 gm/vial of 1.5 ml. After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to enhance the quantity of Fomepizole to the extent of 1.65 gm/vial of 1.5 ml against advance authorization No.3110038975 dated 24.06.2009 without any other change in the decision taken in 42/82 meeting held on 12.01.2010. Committee further decided to maintain earlier decision of NC against advance authorization No.3110045645 dated 26.11.2010 and 3110044134 dated 25.07.2010.	

Further it has come to the notice of Norms Committee of DGFT that certain API manufacturers are allowed to manufacture certain APIs only for export purpose. At times formulation manufacturers import the same APIs for conversion to Formulation for 100% export. In both cases requisite manufacturing permission are given to the API and Formulation manufacturers for 100% export only.

It is, however, noted that the API manufacturers are not allowed to sell their APIs to the domestic Formulation manufacturer for export. In such cases the API manufacturer export the API and the Formulation manufacturers import the same APIs for formulation manufacture for export.

A typical example which has come to the notice of Norms Committee of DGFT is that the API manufacturer M/S RA Chem Pharma Ltd, Hyderabad is manufacturing Fomepizole and they have been granted permission by DCGI to manufacture the same for export only while the other formulation manufacturer M/S Emcure Pharmaceuticals Ltd is manufacturing Fomepizole Injection and they are importing Fomepizole exported by M/S RA Chem Pharma Ltd. In both the cases, the API is being exported 100% either in the form of API or Formulation based on this API, but as per the condition of DCGI, the API manufacturer is not allowed to supply the API to domestic formulation manufacturer who is having the permission to export formulation.

In view of above, NC decided to recommend the case to DCGI for granting the permission to API manufacturer to supply the API to formulation manufacturer against valid invalidation letter issued by DGFT organization. It will save the transaction cost for freight and risk of handling as well as avoid outflow of foreign exchange and also lower lead time of supply of the bulk drug as in both the cases, the API is being exported.

Case No.B-307	M/S Beloorbayir Biotech Ltd.
Norms Committee Meeting No.28/AM12	F.No.01/82/050/00719/AM10/DES-III
Meeting Date:11.10.2011	RA F.No.07/24/040/00223/AM10
Adv.lic.No.0710067058 dated 17.09.2009	
Committee considered case as per agenda and observed that the firm was called for personal hearing but they have requested for postponement of PH for 18.10.2011. It was, therefore, decided to call the firm for personal hearing on 18.10.2011. Accordingly, the case was deferred for 18.10.2011.	

Case No.B-308	M/S Emcure Pharma Ltd.			
Norms Committee Meeting No.28/AM12	F.No.01/82/050/00289/AM12/DES-III			
Meeting Date:11.10.2011	RA F.No.31/83/040/00023/AM12			
Adv.lic.No.3110048213 dated 23.05.2011				
Committee considered case as per agenda. Shri V.H. Sathe, Sr. Vice President-Manufacturing, Shri T.V. Subramaniam, Sr. Vice president (Commercial) and Shri Narendra Adawadkar, Asstt. General Manager-Excise of the company appeared before the Committee and explained the case. They explained that the case is not covered under SION A-412 because chemical conversion is also involved in the manufacturing of export product. Committee after detailed deliberations and in consultation with technical authority present in meeting, decided to revise the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Ciprofloxacin Tablet USP 500 mg	1 No.	1.	Ciprofloxacin Hcl	566.10 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-309	M/S Emcure Pharma Ltd.
Norms Committee Meeting No.28/AM12	F.No.01/82/050/00384/AM12/DES-III
Meeting Date:11.10.2011	RA F.No.31/24/040/00017/AM12
Adv.lic.No.3110048080 dated 11.05.2011	

Committee considered case as per agenda. Shri V.H. Sathe, Sr. Vice President-Manufacturing, Shri T.V. Subramaniam, Sr. Vice president (Commercial) and Shri Narendra Adawadkar, Asstt. General Manager-Excise of the company appeared before the Committee and explained the case. They explained that the case is not covered under SION A-269 because chemical conversion is also involved in the manufacturing of export product.

Committee after detailed deliberations and in consultation with technical authority present in meeting, decided to revise the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levoleucovorin Calcium Injection 175 mg/17.5 ML (10 mg/ml)	1 No.	1.	Levoleucovorin Calcium Pentahydrate	215.90 mg/Inj.
		2.	20 ml Vial Amber Injection F20 (20R)	As per packing policy
		3.	Stopper Grey 20 MM	As per packing policy
		4.	20 mm Flip Off Seal-3769 Blue	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.B-310	M/S Medreich Ltd.
Norms Committee Meeting No.28/AM12	F.No.01/82/050/01543/AM11/DES-III
Meeting Date:11.10.2011	RA F.No.07/24/040/00433/AM11
Adv.Lic.No.0710076954 dated 27.01.2011	

Committee considered case as per agenda and observed that the norms for the export product has already been fixed correctly on the basis of comparison data. Further, the firm was called for personal hearing to explain the justification for enhancement in the quantity of input, but no representative of the firm appeared for personal hearing. It was, therefore, decided to reject the case.

Case No.B-311	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.28/AM12	F.No.01/82/050/00636/AM12/DES-III
Meeting Date:11.10.2011	RA F.No.07/24/040/00147/AM12
Adv.Lic.No.0710080885 dated 26.07.2011	

Committee considered case as per agenda and in light of written comments of Department of C&PC dated 11.10.2011 and in consultation with technical authority present in meeting, decided to amend the description of export product to read as “**Calcium Glubionate Ampoule/Injectable Grade**” without any other change in the decision taken in 21/82 meeting held on 23.08.2011.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-312	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.28/AM12	F.No.01/82/050/00034/AM12/DES-III
Meeting Date:11.10.2011	RA F.No.07/24/040/00467/AM11
Adv.Lic.No.0710077485 dated 22.02.2011	
Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 08.11.2011.	

Case No.B-313	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.28/AM12	F.No.01/82/050/00690/AM11/DES-III
Meeting Date:11.10.2011	RA F.No.07/24/040/00434/AM10
Adv.Lic.No.0710070044dated 16.02.2010	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 11.10.2011 and in consultation with technical authority present in meeting, decided to enhance the quantity of Calcium Gluconate Granular/Lumps to the extent of 1.052 kg/kg of export product without any other change in the decision taken in 22/82 meeting held on 31.08.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-314	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.28/AM12	F.No.01/82/050/00629/AM12/DES-III
Meeting Date:11.10.2011	RA F.No.07/24/040/00136/AM12
Adv.Lic.No.0710080862 dated 25.07.2011	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 11.10.2011 and in consultation with technical authority present in meeting, decided to enhance the quantity of Copper Carbonate to the extent of 0.410 kg/kg of export product without any other change in the decision taken in 21/82 meeting held on 23.08.2011.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-315	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.28/AM12	F.No.01/82/050/00132/AM12/DES-III

Meeting Date:11.10.2011	RA F.No.07/24/040/00003/AM12
Adv.Lic.No.0710078566 dated 13.04.2011	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 11.10.2011 and in consultation with technical authority present in meeting, decided to enhance the quantity of Lactic Acid to the extent of 0.522 kg/kg of export product without any other change in the decision taken in 16/82 meeting held on 19.07.2011.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-316	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.28/AM12	F.No.01/82/162/00091/AM10/DES-III
Meeting Date:11.10.2011	RA F.No.07/24/040/00613/AM09
Adv.Lic.No.0710063917dated 30.03.2009	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 11.10.2011 and in consultation with technical authority present in meeting, decided to amend the description of import item to read as Lactic Acid-Any Grade and to allow the quantity of Lactic Acid to the extent of 0.461 kg/kg of export product without any other change in the decision taken in 11/82 meeting held on 14.06.2011.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.A-32	M/S Camlin Fine Chemicals Ltd.
Norms Committee Meeting No.28/AM12	F.No.01/82/050/00289/AM12/DES-III
Meeting Date:11.10.2011	RA F.No.31/83/040/00023/AM12
Adv.lic.No.3110048213 dated 23.05.2011	
Committee decided to defer case for 08.11.2011 for comments of Department of C&PC.	

Case No.A-33	M/S Divis Laboratories Ltd.			
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00152/AM12			
Meeting Date:11.10.2011				
Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin Ammonium Salt	1 kg	1.	Lovastatin	1.14 kg
		2.	DMF	4.90 kg
		3.	Imidazole	0.48 kg
		4.	t-butyl dimethyl silylchloride (TBSICL)	0.65 kg

	5.	Methanol	14.83 kg
	6.	Cyclohexane	2.845 kg
	7.	Sodium Bicarbonate	0.54 kg
	8.	THF	7.97 kg
	9.	Pyrrolidine	0.48 kg
	10.	Methane Sulfonic Acid 70% Wt	0.05 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-34	M/S Divis Laboratories Ltd.			
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00154/AM12			
Meeting Date:11.10.2011				
Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
[[[4-Fluorophenyl)Methyl]Thio]-4,5,6,7-Tetrahydro-4-Oxo-1H-Cyclopenta Pyrimidine-1-Acetic Acid (SB480511)	1 kg	1.	Ethyl 2-Oxocyclo Pentane Carboxylate	0.903 kg
		2.	Toluene	1.77 kg
		3.	Diglyme	2.97 kg
		4.	Potassium Hydroxide	0.35 kg
		5.	IPA	0.51 kg
		6.	Acetonitrile	1.77 kg
		7.	Tert. Butylbromo Acetate	1.56 kg
		8.	Citric Acid	0.593 kg
Development Commissioner may take further necessary action as per above decision of NC.				

Case No.A-35	M/S Divis Laboratories Ltd.			
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00168/AM12			
Meeting Date:11.10.2011				
Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levodopa Methylester Hcl	1 kg	1.	Methanol	1.025 kg
		2.	Iso Propyl Alcohol	0.455 kg
Development Commissioner may take further necessary action as per above decision of NC.				

Case No.A-36	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00170/AM12
Meeting Date:11.10.2011	

Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
L-Carnitine	1 kg	1.	L(+)-Tartaric Acid	2.39 kg
		2.	Epichlorohydrin	3.20 kg
		3.	Methanol	2.24 kg
		4.	IPA	1.22 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-37	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00155/AM12
Meeting Date:11.10.2011	

Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Raltegravir Potassium Salt	1 kg	1.	Acetonitrile	7.27 kg
		2.	Dimethylformamide	0.010 kg
		3.	Potassium Ethoxide	0.800 kg
		4.	Potassium Hydroxide	3.150 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-38	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00156/AM12
Meeting Date:11.10.2011	

Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Proguanil Hcl	1 kg	1.	Sodium Di-cyanamide	0.787 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-39	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00157/AM12
Meeting Date:11.10.2011	

Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Orlistate	1 kg	1.	Hexanol	1.400 kg
		2.	Methyl Acetoacetate	1.800 kg
		3.	Lauric Aldehyde (Dodecanal)	1.790 kg
		4.	3,4-Dihydro-2H Pyran	0.898 kg
		5.	(S)-1-Phenylethylamine	0.520 kg
		6.	4-DMAP	0.200 kg
		7.	Formamide	0.520 kg
		8.	Diisopropyl Azodicarboxylate	0.690 kg
		9.	THF	1.040 kg
		10.	Methanol	4.750 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-40	M/S Divis Laboratories Ltd.			
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00164/AM12			
Meeting Date:11.10.2011				
Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lycopene	1 kg	1.	Ethylene Dibromide	4.80 kg
		2.	Toluene	2.14 kg
		3.	Citral	2.84 kg
		4.	Iodine	0.0052 kg
		5.	Tetrahydrofuran	4.44 kg
		6.	Formic Acid (90%)	4.80 kg
		7.	Methanol	5.50 kg
Development Commissioner may take further necessary action as per above decision of NC.				

Case No.A-41	M/S Divis Laboratories Ltd.			
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00167/AM12			
Meeting Date:11.10.2011				
Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Losartan Potassium	1 kg	1.	Acetonitrile	0.70 kg
		2.	Iso Propyl Alcohol	1.04 kg
		3.	Potassium Hydroxide	0.16 kg
		4.	Cyclo Hexane	1.74 kg
Development Commissioner may take further necessary action as per above decision of NC.				

Case No.A-42	M/S Divis Laboratories Ltd.			
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00169/AM12			
Meeting Date:11.10.2011				
Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-(3,4-Dihydroxyphenyl)-L-Alanine	1 kg	1.	L-Tyrosine	2.32 kg
		2.	Methanol	0.310 kg
		3.	Toluene	1.20 kg
		4.	Sodium Bicarbonate	0.90 kg
Development Commissioner may take further necessary action as per above decision of NC.				

Case No.A-43	M/S Divis Laboratories Ltd.			
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/01092/AM12			
Meeting Date:11.10.2011				
Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
F-MOC-L-Ser(OtBu)-OH	1 kg	1.	Di Isopropyl Ether	3.94 kg
		2.	Di Methyl Formamide	2.25 kg
		3.	Isobutylene Gas	3.15 kg
		4.	Methanol	6.37 kg
		5.	Toluene	1.065 kg
Development Commissioner may take further necessary action as per above decision of NC.				

Case No.A-44		M/S Divis Laboratories Ltd.		
Norms Committee Meeting No.28/AM12		F.No. 01/82/162/01093/AM12		
Meeting Date:11.10.2011				
Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Capecitabine	1 kg	1.	D-Ribose	2.17 kg
		2.	Methanol	2.74 kg
		3.	p-Toluenesulfonyl Chloride	3.30 kg
		4.	Sodium Borohydride	0.58 kg
		5.	Dimethylsulfoxide (DMSO)	0.52 kg
		6.	5-Fluorocytosine	0.553 kg

		7.	Toluene	1.59 kg
		8.	Methanesulphonic Acid	0.03 kg
		9.	n-Hexane	1.28 kg
		10.	BTC	1.14 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-45	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00171/AM12
Meeting Date:11.10.2011	
Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam	1 kg	1.	(R,S)-2(2-Oxo-Pyrrodidin-1-YL Butanoic Acid (ios-ii)	1.84 kg
		2.	Toluene	2.46 kg
		3.	IPA	1.39 kg
		4.	R(+) Methyl Benzylamine	0.56 kg
		5.	Dichloromethane	4.27 kg
		6.	Ethyl Chloro Formate	1.13 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-46	M/S Divis Laboratories Ltd.			
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00172/AM12			
Meeting Date:11.10.2011				
Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Strontium Ranelate	1 kg	1.	Methanol	3.53 kg
		2.	Dichloro Methane	4.94 kg
		3.	Malenonitrile	0.55 kg
		4.	Potassium Carbonate	1.75 kg
		5.	Toluene	4.08 kg
		6.	Sodium Bicarbonate	0.60 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-47	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00173/AM12
Meeting Date:11.10.2011	

Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sumatriptan	1 kg	1.	Sodium Borohydride	0.54 kg
		2.	Potassium Carbonate	6.34 kg
		3.	Methanol	26.76 kg
		4.	Succinic Acid	0.62 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-48	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00176/AM12
Meeting Date:11.10.2011	

Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Venlafacine Hcl	1 kg	1.	4-Methyl Phenyl Acetonitrile	0.900 kg
		2.	Cyclohexanone	0.780 kg
		3.	Toluene	1.00 kg
		4.	Formic Acid (88%)	0.85 kg
		5.	IPA	5.80 kg
		6.	Methanol	1.07 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-49	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00175/AM12
Meeting Date:11.10.2011	

Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valsartan	1 kg	1.	OTBN (Ortho Toluyl Benzonitrile)	1.274 kg
		2.	Ethylene Dichloride	1.67 kg
		3.	Methanol	13.91 kg
		4.	L-Valine	0.708 kg
		5.	Toluene	1.42 kg
		6.	Potassium Carbonate	1.87 kg
		7.	Acetonitrile	2.05 kg
		8.	N-Valeryl Chloride	0.82 kg
		9.	Sodium Bicarbonate	0.609 kg
		10.	Dimethoxy Ethane	3.48 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-50	M/S Divis Laboratories Ltd.			
Norms Committee Meeting No.28/AM12	F.No. 01/82/162/00174/AM12			
Meeting Date:11.10.2011				
Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trityl Losartan	1 kg	1.	2'-Cyano-4-Methyl Biphenyl (OTBN)	0.57 kg
		2.	Dimethyl Formamide (DMF)	1.65 kg
		3.	Diisopropyl Ether	0.50 kg
		4.	Sodium Bicarbonate	0.02 kg
		5.	Sodium Borohydride	0.04 kg
		6.	Methanol	0.28 kg
		7.	Toluene	1.74 kg
Development Commissioner may take further necessary action as per above decision of NC.				

1	Case No.:24/28/82-ALC4/2011	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00794/AM12/	RLA File :03/88/040/00005/AM10/	Lic.No/Date:0310517425 27.04.2009	Defer Date:08.11.2011
	Decision :Committee decided to defer case for 08.11.2011 for comments of Department of C&PC.			

2	Case No.:5/15/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved
	HQ File :01/82/050/00442/AM11/	RLA File :09/24/040/00113/AM11/	Lic.No/Date:0910042470 25.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 04.10.2011.			

3	Case No.:28/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00846/AM11/	RLA File :09/24/040/00397/AM10/	Lic.No/Date:0910042652 08.07.2010	Defer Date:08.11.2011
	Decision :Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 08.11.2011.			

4	Case No.:6/11/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES	Meet No/Date:28/82-ALC4/2011	Status:Case Approved
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	LIMITED,	11.10.2011		
HQ File :01/82/050/00320/AM12/	RLA File :22/24/040/00014/AM11/	Lic.No/Date:2210010164 09.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/42/2010-PI (Norms) dated 01.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Cefpirome Sulphate Injection for	1 Kg.	1.	Cefpirome Sulphate Non-Sterile	0.8632 kg
		2.	Sodium Carbonate	0.17 kg
		3.	Acetic Acid	2.27 kg
		4.	EDTA Disodium Salt	0.00191 kg
		5.	Carbon DC-Ecoanticromos	0.083 kg
		6.	Acetone (80%REC)	5.659 kg
RA concerned may take further necessary action as per above decision of NC.				

5	Case No.:72/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/01153/AM11/	RLA File :09/24/040/00146/AM11/	Lic.No/Date:0910042671 12.07.2010	Defer Date:08.11.2011
	Decision :Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:35/19/82-ALC4/2010	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Rejected
	HQ File :01/82/050/00620/AM11/	RLA File :09/24/040/00045/AM11/	Lic.No/Date:0910042935 29.07.2010	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 08.03.2011, but the same has not been received and norms can not be fixed in absence of required technical information. Accordingly, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

7	Case No.:121/40/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved
	HQ File :01/82/050/01320/AM11/	RLA File :22/24/040/00030/AM11/	Lic.No/Date:2210010307 18.08.2010	
	Decision : Withdrawn as the case has already been approved by NC in 23/82 meeting held on 06.09.2011.			

8	Case No.:17/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/01098/AM11/	RLA File :09/24/040/00151/AM11/	Lic.No/Date:0910043227	Defer Date:08.11.2011

24.08.2010

Decision :Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.

9	Case No.:30/23/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00798/AM11/	RLA File :07/24/040/00200/AM11/	Lic.No/Date:0710073911 30.08.2010	Defer Date:08.11.2011
	Decision :Committee considered case as per agenda and observed that the firm was called for personal hearing to explain the details of Pellets, but no representative of the firm appeared for personal hearing. It was, therefore, decided to give one more opportunity of personal hearing to firm on 08.11.2011. Accordingly, case was deferred for 08.11.2011.			

10	Case No.:45/26/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00863/AM11/	RLA File :07/24/040/00222/AM11/	Lic.No/Date:0710074194 16.09.2010	Defer Date:08.11.2011
	Decision : Committee considered case as per agenda and observed that the firm was called for personal hearing to explain the details of Pellets, but no representative of the firm appeared for personal hearing. It was, therefore, decided to give one more opportunity of personal hearing to firm on 08.11.2011. Accordingly, case was deferred for 08.11.2011.			

11	Case No.:3/27/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00870/AM11/	RLA File :09/24/040/00139/AM11/	Lic.No/Date:0910043602 23.09.2010	Defer Date:08.11.2011
	Decision :Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 08.11.2011.			

12	Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:08.11.2011
	Decision : Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 08.11.2011.			

13	Case No.:11/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00893/AM11/	RLA File :09/24/040/00271/AM11/	Lic.No/Date:0910043759 30.09.2010	Defer Date:08.11.2011
	Decision :Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:12/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00894/AM11/	RLA File :09/24/040/00278/AM11/	Lic.No/Date:0910043760 30.09.2010	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:16/39/82-ALC4/2010	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/01097/AM11/	RLA File :03/94/040/00500/AM11/	Lic.No/Date:0310595131 04.10.2010	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:6/30/82-ALC4/2010	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00925/AM11/	RLA File :03/94/040/00472/AM11/	Lic.No/Date:0310595543 06.10.2010	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of DC(MSME).			

18	Case No.:116/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/01315/AM11/	RLA File :22/24/040/00017/AM10/	Lic.No/Date:2210010540 19.10.2010	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:41/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
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	HQ File :01/82/050/01240/AM11/	RLA File :03/95/040/00522/AM11/	Lic.No/Date:0310598693 26.10.2010	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:53/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/01252/AM11/	RLA File :09/24/040/00281/AM11/	Lic.No/Date:0910044023 26.10.2010	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

22	Case No.:6/32/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00988/AM11/	RLA File :05/24/040/00266/AM11/	Lic.No/Date:0510275802 27.10.2010	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

23	Case No.:12/32/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00994/AM11/	RLA File :09/24/040/00300/AM11/	Lic.No/Date:0910044098 02.11.2010	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:44/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/01243/AM11/	RLA File :03/95/040/00638/AM11/	Lic.No/Date:0310600874 11.11.2010	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:12/28/82-ALC4/2011	Party Name:CECIL PHARMACEUTICALS PVT. LTD.	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00782/AM12/	RLA File :18/24/040/00004/AM11/	Lic.No/Date:1810003284 18.11.2010	Defer Date:08.11.2011
	Decision :Committee decided to call from the firm copy of Drug Manufacturing Licence and technical details as per Appendix 33. Accordingly, case was deferred for 08.11.2011.			

26	Case No.:1/44/82-ALC4/2010	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/01500/AM11/	RLA File :03/95/040/00749/AM11/	Lic.No/Date:0310611695	Defer

			19.01.2011	Date:08.11.2011										
Decision : Committee decided to defer case for 08.11.2011 for comments of Department of C&PC (Petrochemicals Division)..														
27	Case No.:4/44/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred										
	HQ File :01/82/050/01503/AM11/	RLA File :09/71/040/00083/AM11/	Lic.No/Date:0910045205 19.01.2011	Defer Date:08.11.2011										
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.													
28	Case No.:7/44/82-ALC4/2010	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred										
	HQ File :01/82/050/01506/AM11/	RLA File :09/24/040/00488/AM11/	Lic.No/Date:0910045214 20.01.2011	Defer Date:08.11.2011										
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.													
29	Case No.:32/48/82-ALC4/2010	Party Name:DR. SABHARWALS WOUND CARE	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred										
	HQ File :01/82/050/01675/AM11/	RLA File :06/24/040/00057/AM11/	Lic.No/Date:0610020786 01.02.2011	Defer Date:08.11.2011										
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 08.11.2011.													
30	Case No.:7/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred										
	HQ File :01/82/050/01650/AM11/	RLA File :03/94/040/00121/AM10/	Lic.No/Date:0310615984 14.02.2011	Defer Date:08.11.2011										
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of C&PC.													
31	Case No.:52/48/82-ALC4/2010	Party Name:ANSHUL SPECIALTY MOLECULES LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved										
	HQ File :01/82/050/01695/AM11/	RLA File :03/94/040/00976/AM11/	Lic.No/Date:0310616939 21.02.2011											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/79/2011-Ch.II dated 11.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Chloromethyl Isopropyl Carbonate</td><td>1 kg</td><td>1.</td><td>Methyl Chloro Formate</td><td>0.940 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Chloromethyl Isopropyl Carbonate	1 kg	1.	Methyl Chloro Formate	0.940 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Chloromethyl Isopropyl Carbonate	1 kg	1.	Methyl Chloro Formate	0.940 kg										

RA concerned may take further necessary action as per above decision of NC.

32	Case No.:53/48/82-ALC4/2010		Party Name:ANSHUL SPECIALTY MOLECULES LTD		Meet No/Date:28/82-ALC4/2011 11.10.2011		Status:Case Approved	
	HQ File :01/82/050/01696/AM11/		RLA File :03/94/040/00978/AM11/		Lic.No/Date:0310616944 21.02.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/79/2011-Ch.II dated 11.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Chloromethyl Isopropyl Carbonate		1 kg	1.	Methyl Chloro Formate	0.940 kg		
RA concerned may take further necessary action as per above decision of NC.								

33	Case No.:58/48/82-ALC4/2010	Party Name:MANNAN POLYMERS	Meet No/Date:28/82-ALC4/2011 11.10.2011	StatusCase Deferred
	HQ File :01/82/050/01701/AM11/	RLA File :24/24/040/00018/AM11/	Lic.No/Date:2410030958 22.02.2011	Defer Date:08.11.2011
	Decision :Committee decided to defer case for 08.11.2011 for comments of Department of C&PC (Petrochemicals Division).			

34	Case No.:10/3/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00010/AM12/	RLA File :03/95/040/00936/AM11/	Lic.No/Date:0310617943 25.02.2011	Defer Date:08.11.2011
	Decision :Committee decided to call the firm for personal hearing on 08.11.2011. Accordingly, case was deferred for 08.11.2011.			

35	Case No.:11/51/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved
	HQ File :01/82/050/01728/AM11/	RLA File :03/94/040/01049/AM11/	Lic.No/Date:0310619151 03.03.2011	
	Decision :Withdrawn as the case has already been approved by NC in 25/82 meeting held on 20.09.2011.			

36	Case No.:31/3/82-ALC4/2011	Party Name: BAL PHARMA LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00031/AM12/	RLA File :07/24/040/00484/AM11/	Lic.No/Date:0710077827 04.03.2011	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

37	Case No.:8/6/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00126/AM12/	RLA File :03/94/040/01004/AM11/	Lic.No/Date:0310619361 04.03.2011	Defer Date:08.11.2011
Decision : Committee considered case as per agenda and observed that the export product falls under Chapter 30 and hence the firm should have Drug Manufacturing Licence. It was, therefore, decided to call the firm alongwith copy of DML for personal hearing on 08.11.2011. Accordingly, the case was deferred for 08.11.2011.				

38	Case No.:5/52/82-ALC4/2010	Party Name:MANNAN POLYMERS	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/01774/AM11/	RLA File :24/24/040/00019/AM11/	Lic.No/Date:2410031154 14.03.2011	Defer Date:08.11.2011
Decision : Committee decided to defer case for 08.11.2011 for comments of Department of C&PC (Petrochemicals Division).				

39	Case No.:7/52/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/01776/AM11/	RLA File :34/24/040/00326/AM11/	Lic.No/Date:3410029603 14.03.2011	Defer Date:08.11.2011
Decision : Committee considered case as per agenda and decided to remind the firm to furnish the following information :- 1. Percentage yield obtained at each step of reaction. 2. Data of past consumption of different raw materials claimed in past three years alongwith corresponding amounts of Silyl Ester produced. Accordingly, case was deferred for 08.11.2011.				

40	Case No.:9/52/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/01778/AM11/	RLA File :09/24/040/00560/AM11/	Lic.No/Date:0910045929 15.03.2011	Defer Date:08.11.2011
Decision :Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.				

41	Case No.:1/9/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved													
	HQ File :01/82/050/00252/AM12/	RLA File :09/24/040/00090/AM12/	Lic.No/Date:0910046762 16.05.2011														
Decision : Committee considered case as per agenda and in light of earlier decision taken in 27/82 meeting held on 04.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Compresso Cortim 90 (Sulfamethoxazole and</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Sulfamethoxazole</td><td>0.750 kg</td></tr> <tr> <td>2.</td><td>Trimethoprim</td><td>0.150 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Compresso Cortim 90 (Sulfamethoxazole and	1 Kg.	1.	Sulfamethoxazole	0.750 kg	2.	Trimethoprim	0.150 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Compresso Cortim 90 (Sulfamethoxazole and	1 Kg.	1.	Sulfamethoxazole	0.750 kg													
		2.	Trimethoprim	0.150 kg													

Trimethoprim Granules DC)	3.	Pregelatinised Starch	0.043 kg
	4.	Croscarmellose Sodium	0.040 kg
	5.	Povidone K-30	0.006 kg
	6.	Sodium Lauryl Sulfate	0.001 kg
	7.	Stearic Acid	0.010 kg

RA concerned may take further necessary action as per above decision of NC.

42	Case No.:3/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00254/AM12/	RLA File :03/94/040/00120/AM12/	Lic.No/Date:0310631346 16.05.2011	Defer Date:08.11.2011
	Decision :Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 08.11.2011.			

43	Case No.:4/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00255/AM12/	RLA File :03/94/040/00121/AM12/	Lic.No/Date:0310631350 16.05.2011	Defer Date:08.11.2011
	Decision : Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 08.11.2011.			

44	Case No.:2/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00253/AM12/	RLA File :09/24/040/00012/AM12/	Lic.No/Date:0910046777 18.05.2011	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:5/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00264/AM12/	RLA File :09/24/040/00087/AM12/	Lic.No/Date:0910046811 20.05.2011	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

46	Case No.:26/28/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved
	HQ File :01/82/050/00796/AM12/	RLA File :22/24/040/00011/AM12/	Lic.No/Date:2210011439 01.06.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/159/2005-PI-III dated 08.04.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as			

per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 27.5% (Suspension Grade)	1kg.	1.	Clarithromycin (OR)	0.2777 kg
			Its raw material as per SION A-2263 on pro-rata basis	
		2.	Carbopol	0.20 kg
		3.	HPMC Phthalate	0.54 kg

RA concerned may take further necessary action as per above decision of NC.

47	Case No.:19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:08.11.2011
	Decision : Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 08.11.2011.			

48

Case No.:27/28/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved	
HQ File :01/82/050/00797/AM12/	RLA File :22/24/040/00014/AM12/	Lic.No/Date:2210011458 03.06.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 50/82 meeting held on 15.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 42% (Suspension Grade)	1kg.	1.	Clarithromycin Or Its raw materials as per SION A-2263 on prorata basis	0.4242 KG
		2.	Carbopol	0.30 kg
		3.	HPMC Phthalate	0.30 kg
RA concerned may take further necessary action as per above decision of NC.				

49	Case No.:1/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00662/AM12/	RLA File :05/24/040/00150/AM12/	Lic.No/Date:0510298306 01.08.2011	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

50	Case No.:2/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00663/AM12/	RLA File :05/24/040/00149/AM12/	Lic.No/Date:0510298304 01.08.2011	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

51	Case No.:3/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00664/AM12/	RLA File :05/24/040/00083/AM12/	Lic.No/Date:0510298301 01.08.2011	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

52	Case No.:21/28/82-ALC4/2011	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00791/AM12/	RLA File :03/94/040/00337/AM12/	Lic.No/Date:0310646104 03.08.2011	Defer Date:08.11.2011
	Decision :Committee decided to call form the firm certificate of analysis for import item from the foreign supplier and certificate of analysis for export product. Accordingly, case was deferred for 08.11.2011.			

53	Case No.:7/28/82-ALC4/2011	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved
	HQ File :01/82/050/00777/AM12/	RLA File :05/24/040/00168/AM12/	Lic.No/Date:0510299088 09.08.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/33/2011/Ch.II dated 14.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Di-Iso Butyl Phthalate	1 Kg.	1.	Phthalic Anhydride
			2.	Iso Butanol
				Qty. allowed
				0.560 kg
				0.560 kg
	RA concerned may take further necessary action as per above decision of NC.			

54	Case No.:8/28/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved
	HQ File :01/82/050/00778/AM12/	RLA File :08/24/040/00116/AM12/	Lic.No/Date:0810102839 26.08.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/38/2010-PI (Norms) dated 02.07.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP			

as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Losartan Potassium Tablets 25 mg	1 No.	1.	Losartan Potassium USP	25.50 mg
		2.	Lactose Monohydrate NF	43.0 mg
		3.	Microcrystalline Cellulose NF (Avicel ph 102)	5.0 mg
		4.	Low Substituted Hydroxypropyl Cellulose	2.50 mg
		5.	Magnesium Stearate NF	1.00 mg
		6.	60CC White HDPE Round Bottle	As per packing policy
		7.	33 MM White PP CRC with Pulp Liner	As per packing policy
		8.	150 CC White HDPE Round Bottle	As per packing policy
		9.	38 mm White PP Screw Cap	As per packing policy
		10.	400 CC White HDPE Round Bottle	As per packing policy
		11.	53 MM White PP Screw Cap	As per packing policy
		12.	750 CC White HDPE Round Bottle	As per packing policy
Losartan Potassium 50 mg tablet	1 No.	1.	Losartan Potassium USP	51.0 mg
		2.	Lactose Monohydrate NF	86.0 mg
		3.	Microcrystalline Cellulose NF (Avicel ph 102)	10.0 mg
		4.	Low Substituted Hydroxypropyl Cellulose	5.0 mg
		5.	Magnesium Stearate NF	2.00 mg
		6.	60CC White HDPE Round Bottle	As per packing policy
		7.	33 MM White PP CRC with Pulp Liner	As per packing policy
		8.	150 CC White HDPE Round Bottle	As per packing policy
		9.	38 mm White PP Screw Cap	As per packing policy
		10.	400 CC White HDPE Round Bottle	As per packing policy
		11.	53 MM White PP Screw Cap	As per packing policy
		12.	750 CC White HDPE Round Bottle	As per packing policy
Losartan Potassium 100 mg tablet	1 No.	1.	Losartan Potassium USP	102.0 mg
		2.	Lactose Monohydrate NF	172.0 mg
		3.	Microcrystalline Cellulose NF (Avicel ph 102)	20.0 mg
		4.	Low Substituted Hydroxypropyl Cellulose	10.0 mg

5.	Magnesium Stearate NF	4.00 mg
6.	60CC White HDPE Round Bottle	As per packing policy
7.	33 MM White PP CRC with Pulp Liner	As per packing policy
8.	150 CC White HDPE Round Bottle	As per packing policy
9.	38 mm White PP Screw Cap	As per packing policy
10.	400 CC White HDPE Round Bottle	As per packing policy
11.	53 MM White PP Screw Cap	As per packing policy
12.	750 CC White HDPE Round Bottle	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

55	Case No.:9/28/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved
	HQ File :01/82/050/00779/AM12/	RLA File :08/24/040/00117/AM12/	Lic.No/Date:0810102840 26.08.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/287/2009-PI(Norms) dated 12.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed for 0.25 mg Tablets	Qty. allowed for 0.50 mg Tablets	Qty. allowed for 1.0mg Tablets	Qty. allowed for 2.0 mg Tablets	Qty. allowed for 3.0 mg Tablets	Qty. allowed for 4.0 mg Tablets
Risperidone Tablets	1 Million Nos. each	1.	Risperidone USP	0.255 kg	0.510 kg	1.020 kg	2.040 kg	3.060 kg	4.080 kg
		2.	Lactose Monohydrate NF	45.0 kg	44.75 kg	89.50 kg	179.0 kg	268.50 kg	358.0 kg
		3.	Microcrlytalline Cellulose NF (Avicel PH)	2.50 kg	2.50 kg	5.0 kg	10.0 kg	15.0 kg	20.0 kg
		4.	Sodium Lauryl Sulfate NF	0.250 kg	0.250 kg	0.50 kg	1.0 kg	1.50 kg	2.0 kg
		5.	Magnesium Stearate	0.500 kg	0.500 kg	1.00 kg	2.00 kg	3.00 kg	4.00 kg
		6.	400 CC White	As per	As per	As per	As per	As per	As per

	HDPE Round Bottle	packing policy	packing policy	packing policy	packing policy	packing policy	packing policy
7.	225 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
9.	75 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
10.	60 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
11.	33 MM WHITE PP CRC with Pulp Liner	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
12.	33 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
13.	45 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
14.	38 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
15.	53 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy

RA concerned may take further necessary action as per above decision of Norms Committee.

56	Case No.:10/28/82-ALC4/2011		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:28/82-ALC4/2011 11.10.2011		Status:Case Approved	
	HQ File :01/82/050/00780/AM12/		RLA File :08/24/040/00118/AM12/		Lic.No/Date:0810102841 26.08.2011			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 50/82 meeting held on 09.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 06.05.2008):-							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed for	Qty. allowed for 1 lakh	

				1 lakh tablets of 7.5 mg	tablets of 15 mg
Meloxicam tablets 7.5 mg and 15mg	1 lakh Nos.	1.	Meloxicam BP	0.765 kg	1.53 kg
		2.	Lactose Monohydrate NF	3.025 kg	6.050 kg
		3.	Magnesium stearate	0.05 kg	0.10 kg
		4.	Povidone K 30 USP	0.15 kg	0.30 kg
		5.	Microcrystalline Cellulose (Avicel PH 101)	3.00 kg	6.00 kg
		6.	Cross povidone	0.70 kg	1.40 kg
		7.	Bottle & Caps	As per packing policy	As per packing policy
RA concerned may take further necessary action as per above decision of Norms committee.					

57	Case No.:6/28/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00776/AM12/	RLA File :08/24/040/00092/AM12/	Lic.No/Date:0810102939 29.08.2011	Defer Date:08.11.2011
Decision :Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.				

58	Case No.:5/24/82-ALC4/2011	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved										
	HQ File :01/82/050/00666/AM12/	RLA File :03/95/040/00398/AM12/	Lic.No/Date:0310650902 30.08.2011											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2003/Ch.III dated 28.05.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Ortho Chloro Benzamide</td><td>1 Kg.</td><td>1.</td><td>Orthochloro Benzoic Acid</td><td>1.118 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ortho Chloro Benzamide	1 Kg.	1.	Orthochloro Benzoic Acid	1.118 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Ortho Chloro Benzamide	1 Kg.	1.	Orthochloro Benzoic Acid	1.118 kg										
RA concerned may take further necessary action as per above decision of NC.														

59	Case No.:3/28/82-ALC4/2011	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved
	HQ File :01/82/050/00773/AM12/	RLA File :03/95/040/00379/AM12/	Lic.No/Date:0310650913	

30.08.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/24/2007/Ch.II dated 22.03.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trimethyl Sulfoxonium Iodide	1 Kg.	1.	Crude Iodine	0.740 kg
		2.	Dimethyl Sulfoxide	0.410 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:5/28/82-ALC4/2011

Party Name:UNIMARK REMEDIES LIMITED.,

Meet No/Date:28/82-ALC4/2011
11.10.2011Status:Case
Approved

HQ File :01/82/050/00775/AM12/

RLA File :03/95/040/00304/AM12/

Lic.No/Date:0310650919
30.08.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2010-PI-(Norms) dated 13.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Montelukast Sodium	1 KG.	1.	MNT-VI-[2-(3(S)-3-(2-(7-Chloro-2-Quinnoliny)Ethenyl)-3-Hydroxypropyl)Phenyl]-2-Propanol	1.438 kg
		2.	Diisopropylethylamine	0.557 kg
		3.	Methane Sulfonyl Chloride	0.474 kg
		4.	Toluene	4.466 kg
		5.	Acetonitrile	10.811 kg
		6.	Molecular Seive	0.136 kg
		7.	MCA-VI[Mercaptomethyl]-Cyclopropane Acetic Acid	0.60 kg
		8.	Sodium Methoxide	0.670 kg
		9.	Activated Carbon	0.100 kg
		10.	Ethyl Acetate	10.811 kg
		11.	Hexane	7.145 kg
		12.	Methanol	2.528 kg
		13.	Di Methyl Formamide (DMF)	0.891 kg
		14.	N-Heptane	1.262 kg

RA concerned may take further necessary action as per above decision of NC.

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61 Case No.:22/28/82-ALC4/2011

Party Name:CIPLA LIMITED

Meet No/Date:28/82-ALC4/2011
11.10.2011Status:Case
Deferred

HQ File :01/82/050/00792/AM12/

RLA File :03/94/040/00497/AM12/

Lic.No/Date:0310651339
02.09.2011Defer
Date:08.11.2011

Decision :Committee decided to remind Ministry of Environment and Forests and Department of Pharmaceuticals for their NOC/comments. Accordingly, case was deferred for 08.11.2011.

62	Case No.:23/28/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00793/AM12/	RLA File :03/94/040/00496/AM12/	Lic.No/Date:0310651347 02.09.2011	Defer Date:08.11.2011
	Decision :Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

63	Case No.:14/28/82-ALC4/2011	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00784/AM12/	RLA File :05/24/040/00197/AM12/	Lic.No/Date:0510301811 08.09.2011	Defer Date:08.11.2011
	Decision :Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

64	Case No.:28/28/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00798/AM12/	RLA File :05/23/040/00214/AM12/	Lic.No/Date:0510301712 08.09.2011	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

65	Case No.:4/28/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00774/AM12/	RLA File :03/95/040/00441/AM12/	Lic.No/Date:0310652782 09.09.2011	Defer Date:08.11.2011
	Decision :Committee decided to call the firm for personal hearing on 08.11.2011. Accordingly, case was deferred for 08.11.2011.			

66	Case No.:2/28/82-ALC4/2011	Party Name:ALEMBIC LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved	
	HQ File :01/82/050/00772/AM12/	RLA File :34/24/040/00112/AM12/	Lic.No/Date:3410031564 14.09.2011		
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/55/2005-PI-III dated 08.11.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Nitazoxanide	1 Kg.	1.	2-Amino-5-Nitrothiazole	0.59 kg
			2.	Methylene Chloride	2.48 kg
			3.	Acetone	2.75 kg

		4.	Activated Carbon	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

67	Case No.:29/28/82-ALC4/2011	Party Name:PARAGON INDUSTRIES	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00799/AM12/	RLA File :08/24/040/00131/AM12/	Lic.No/Date:0810103468 14.09.2011	Defer Date:08.11.2011
	Decision :Committee decided to defer case for 08.11.2011 for comments of Department of C&PC.			

68

Case No.:11/28/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved	
HQ File :01/82/050/00781/AM12/	RLA File :07/24/040/00221/AM12/	Lic.No/Date:0710082351 15.09.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting held on 28.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms with 2% wastage under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Verclav 1.2 gm Inj. (Amoxicillin 1 gm & Clavulanic 200 mg for Inj) Vial size 20 ml BP	1 Vial	1.	Amoxicillin Sodium with Potassium Clavulanate Mixture Sterile (5:1) BP	1224 mg/vial
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:1/28/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED		Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved
	HQ File :01/82/050/00771/AM12/	RLA File :31/83/040/00065/AM12/		Lic.No/Date:3110050448 20.09.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/66/2007/Ch.II dated 05.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	2-Ethyl Hexyl Nitrate	1 Kg.	1.	2-Ethyl Hexanol	0.765 kg
RA concerned may take further necessary action as per above decision of NC.					

70	Case No.:13/28/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved
	HQ File :01/82/050/00783/AM12/	RLA File :31/83/040/00119/AM12/	Lic.No/Date:3110050596	

26.09.2011

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Haloperidol Injection USP 5 mg/ml, 10 ml Vial	1 Vial	1.	Haloperidol	55 mg/10 ml filled Vial
		2.	Schott 2 ml (2R)	As per packing policy
		3.	Stopper Omni+H V9239 FM259 D Grey 13MM	As per packing policy
		4.	Seal Flip off Pink 2468 W 13 mm	As per packing policy
Haloperidol Injection USP 5mg/ml, 2ml vial	1 Vial	1.	Haloperidol	5.5mg/2 ml filled Vial
		2.	Schott 2 ml (2R)	As per packing policy
		3.	Stopper Omni+H V9239 FM259 D Grey 13MM	As per packing policy
		4.	Seal Flip off Pink 2468 W 13 mm	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

71	Case No.:15/28/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved
	HQ File :01/82/050/00785/AM12/	RLA File :03/95/040/00515/AM12/		Lic.No/Date:0310656064 26.09.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/46/2009/Ch.II dated 22.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Sodium Salt of Tolyltriazole 50%	1 Kg.	1.	Tolyltriazole	0.437 kg
RA concerned may take further necessary action as per above decision of NC.					

72	Case No.:16/28/82-ALC4/2011	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved	
	HQ File :01/82/050/00786/AM12/	RLA File :03/95/040/00516/AM12/	Lic.No/Date:0310656438 27.09.2011		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/AM12 meeting held on 30.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Ferrous Fumarate BP	1 Kg.	1.	Fumaric Acid (Technical Grade)	0.876 kg
			2.	Ferrous Sulphate	2.47 kg

		3.	Soda Ash	0.065 kg
RA concerned may take further necessary action as per above decision of NC.				

73	Case No.:17/28/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Deferred
	HQ File :01/82/050/00787/AM12/	RLA File :03/95/040/00471/AM12/	Lic.No/Date:0310656673 28.09.2011	Defer Date:08.11.2011
	Decision :Committee decided to defer case for 08.11.2011 for comments of Department of Pharmaceuticals.			

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Case No.:18/28/82-ALC4/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved	
HQ File :01/82/050/00788/AM12/	RLA File :03/95/040/00486/AM12/	Lic.No/Date:0310656695 28.09.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/43/2007-Ch.II dated 27.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2 [(Chloro Methyl) Mercapto] Benzo Thiazole (CMBT)	1 Kg.	1.	Di Bromo Methane	0.557 kg
		2.	Methylene Chloride	0.272 kg
		3.	2-Mercapto Benzo Thiazole	0.880 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:19/28/82-ALC4/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved	
HQ File :01/82/050/00789/AM12/	RLA File :03/95/040/00492/AM12/	Lic.No/Date:0310656698 28.09.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/43/2007-Ch.II dated 27.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2 [(Chloro Methyl) Mercapto] Benzo Thiazole (CMBT)	1 Kg.	1.	Di Bromo Methane	0.557 kg
		2.	Methylene Chloride	0.272 kg
		3.	2-Mercapto Benzo Thiazole	0.880 kg
RA concerned may take further necessary action as per above decision of NC.				

76	Case No.:20/28/82-ALC4/2011	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved
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HQ File :01/82/050/00790/AM12/	RLA File :31/83/040/00120/AM12/	Lic.No/Date:3110050665 28.09.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/59/2003-Ch.III dated 20.04.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trigonox-25C75 Tertiary Butyl Peroxy Pivalate 75% in Isododecane	1 Kg.	1.	Pivaloyl Chloride	0.546 kg
		2.	Tertiary Butyl Hydro Peroxide	0.680 kg
		3.	Isododecane	0.237 kg
		4.	Magnesium Sulphate	0.036 kg
		5.	CR Cans from HDPE, Natural with K60 Opening & Red K29 Screw Cap	As per packing policy
		6.	Screwcap K60 with pregasket	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:25/28/82-ALC4/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:28/82-ALC4/2011 11.10.2011	Status:Case Approved	
HQ File :01/82/050/00795/AM12/	RLA File :03/95/040/00502/AM12/	Lic.No/Date:0310656953 29.09.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/76/2005-Ch.II dated 22.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3.4.5-Trimethoxy Toluene	1 Kg.	1.	3,4,5-Trimethoxy Benzaldehyde	1.25 kg
		2.	Hydrazine Hydrate	0.420 kg
		3.	PEG-600	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				